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Date: 07/12/2025

(2024) 11 UK CK 0005

Uttarakhand High Court

Case No: First Bail Application No. 2087 Of 2024

Mohammad Umar APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 7, 2024

Acts Referred:

• Uttarakhand Protection Of Cow Progeny Act, 2007 - Section 3, 5, 11(1)

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Mehboob Rahi, Rangoli Purohit

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.298 of 2024, under Section 3/5/11(1) of the Uttarakhand Protection of Cow Progeny Act, 2007, Police

Station ITI, District Udham Singh Nagar.

- 2. Heard learned counsel for the parties and perused the record.
- 3. It argued by learned counsel for the applicant that nothing was recovered from the applicant; applicant has been falsely implicated; co-accused has

already been granted anticipatory bail.

- 4. Learned State Counsel would submit that the co-accused has different role.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.

| satisfaction of the court concerned. |
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